

ITEM NO.7

COURT NO.5

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19574/2021

(Arising out of impugned final judgment and order dated 01-11-2021 in WP No. 7765/2021 passed by the High Court Of Judicature At Madras At Madurai)

PATTALI MAKKAL KATCHI

Petitioner(s)

VERSUS

A. MAYILERUMPERUMAL & ORS.

Respondent(s)

(IA No.154528/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.155301/2021-INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 19582/2021 (XII)

(IA No.154653/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 19378/2021 (XII)

(IA No.152411/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 19916/2021 (XII)

(IA No.157628/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 19776/2021 (XII)

(IA No.156100/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 19658/2021 (XII)

(IA No.155261/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 19401/2021 (XII)

(IA No.152614/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 19683/2021 (XII)

(IA No.155454/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 20167/2021 (XII)

(IA No.159760/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 30051/2021 (XII)
(IA No.160873/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.160872/2021-PERMISSION TO FILE PETITION)

Diary No(s). 30552/2021 (XII)
(IA No. 163645/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 163644/2021 - PERMISSION TO FILE PETITION)

Date : 16-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For the parties :

- 7 Mr. M N Rao, Sr. Adv.
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- 7.7 Mr. P. Wilson, Sr. Adv.
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- 7.4-7.7 Mr. V. Krishnamurthy, Sr. Adv./AAG
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- 7.9, 7.10 Mr. Rathanakar Dash, Sr. Adv.
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7.3

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Ms Lakshmi Rao Adv

Mr Prateek Yadav Adv

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Mr. Rajesh Maurya, Adv.
Mr. Abhay Singh Yadav, Adv.
Mr. R. Sathish, AOR

7.3,7.4,7.7

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Mrs. L. Vasuki Rajarajan, Adv
Mr. K. Paari Vendhan, AOR

Mr. S. Senthil Elangovan, Adv.
Mr. S. Krishna Moorthy, Adv.
Mr. K. Kumaravadivel, Adv.

Mr. B. Karunakaran, Adv.
Mr. Anoop Prakash Awasthi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file Petition is granted in Diary
Nos. 30051/2021 and 30552/2021.

Issue notice returnable on 15.02.2022.

In the meanwhile, Mr. Varun K. Chopra along
with Mr. D. Kumanan and Mr. M.P. Parthiban, learned
counsel are requested to prepare a compilation
including written notes of submissions of the learned
counsel for the parties on both sides. The
compilation shall be circulated on or before
10.02.2022.

In view of the importance of the matters and
the implications on large number of students and on
appointments to be made to public posts, we make it
clear that no adjournment shall be granted.

In the meanwhile, the interim order passed by
the High Court on 25.08.2021 shall continue.

We make it clear that the admissions and

appointments that are already made shall not be disturbed till the matter is heard finally. No further admissions and appointments shall be made till 15.02.2022.

List along with D. No.28073 of 2021.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master